

MR. DEPUTY CHAIRMAN : Well, that is over now. I will put the question. The question is:

"That leave be granted to introduce a Bill further to amend the Rubber Act, 1947."

(Interruptions)

SOME HON. MEMBERS: No, no.

SHRI MANUBHAI PATEL : (Gujarat) : It is a procedural matter. They should accommodate.

SHRI ERA SEZHIYAN : If you assure me that this will be gone into by the Committee on Subordinate Legislation, ... (Interruptions)

SHRI SHIVRAJ V. PATIL : If the hon. Member wants, I can deliver a long lecture on it; but there is no point in delaying it. Powers which are given under the rules are very clear.

MR. DEPUTY CHAIRMAN : I think, the hon. Minister can reply to all these points at the consideration stage. Now, I put this again to vote. The question is :

"That leave be granted to introduce a Bill further to amend the Rubber Act, 1947."

The motion was adopted.

SHRI SHIVRAJ V. PATIL: Sir, I introduce the Bill.

THE ARCHITECTS (AMENDMENT) BILL, 1980.

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON) : Sir, I beg to move :

"That the following amendments made by the Lok Sabha in the Architects (Amendment) Bill, 1980, be taken into consideration, namely:—

Enacting Formula

"That at page 1, line 1, for "Thirty-first" substitute "Thirty-third"

Clause 1

"2. That at page 1, line 3, for "1980" substitute "1982".

The question was put and motion was adopted.

SHRI P. K. THUNGON: Sir, I beg to move.

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

THE APPROPRIATION (NO. 2) BILL, 1982—CONTD.

SHRI ERA SEZHIYAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I thank you for giving me an opportunity to speak on the Appropriation Bill which is before the House. Year after year, we have mentioned this fact, the Appropriation Bill is a statutory form for giving the authority to the Central Government to draw out of the Consolidated Fund of India certain sums which have already been